

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.408
IB/731/ND/2023

IN THE MATTER OF:

M/s. Indo Spirits	...	Applicant
Versus		
Sakriya Technologies Private Limited	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 12.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Anand Shankar Jha, Mr. Sachin Mintri, Mr.AbhilekhTiwari, Advs.
For the Respondent	: Mr. SumantNarang, Mr.Aditya Singh, Mr. Rahul Kumar, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present physically. Two Vakalatnama have been filed on behalf of Corporate Debtor by two Learned Counsels with two sets of Board Resolutions. Till date, no reply filed. Chance to file reply closed and this Tribunal is inclined to proceed to hear the arguments on behalf of Applicant. Arguments heard in part. For continuation of the arguments on behalf of the Applicant, list the matter on 26.04.2024.

In the meantime, the Registry is directed to refer the matter to ROC for further action to determine the authenticity of the two different board resolutions placed before this Tribunal with regard to the authority to appoint the Counsel to appear and plead before this Adjudicating Authority, one of which is claimed to be passed by Managing Director of the Company and the other board resolution claimed to be passed by the Director of the Company.

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DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)